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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2150/2000

New Delhi, this the 17th day of October, 2000

Hon'ble Mr. S.A.T. Rizvi, Member (A)

Subhash Kumar, S/O Late Gauri Shankar,
A-97, Katyani Vihar, Rajiv Nagar X,
Begampur, New Delhi.

...Applicant.

(By Advocate: Sh. S.N.Anand)

VERSUS

1. Union of India through
Secretary, Ministry of Health
and Family Welfare, Nirman
Bhawan, New Delhi.

2. Director General Health Services
(Ministry of Health and Family
Welfare), Nirman Bhawan, New
Delhi.

3. The Medical Superintendent, Ram
Manohar Lohia Hospital, New
Delhi.

..Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicant

2. It is a case of compassionate appointment in which the prayer of the deceased employee's son has been rejected without ~~said~~ ^{of assigning} any reason. The applicant is aggrieved on account of this order dated 16.6.2000. The learned counsel for the applicant submits that there are detailed guide-lines on the subject of appointment on compassionate grounds. From the order dated 16.6.2000, it does not seem that the said guide-lines have been kept in mind by the authority concerned. The OA is accordingly disposed of with a direction to the respondent No.3 (Medical Superintendent, Ram Manohar Lohia Hospital, New Delhi to consider the case of the applicant with due regard to the detailed guide-lines issued by the Govt. of India on the subject of

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compassionate appointment and pass a speaking and a reasoned order within two months from the date of receipt of a copy of this order.

3. The OA is accordingly disposed of as above at the admission stage itself. No costs.

4. Registry is directed to send the copy of the OA to the respondents alongwith this order.

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(S.A.T. Rizvi)
Member (A)

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